## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 124/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.10.2017

Name of the Company:

Draft Air (India) Pvt Ltd.

V/s.

Asia Motorworks Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

**SIGNATURE** 

1. TIRTH NAYAK

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## <u>ORDER</u>

Learned Advocate Mr. Tirth Nayak present for Operational Creditor/ Applicant. None present for Respondent.

Proof of copy of dispatch of application on Respondent filed.

Petitioner is directed to file section 9 (c) of code certificate and resolution of the Board of the applicant company.

Applicant is directed to serve notice of date of hearing along with copy of order and file proof of service.

List the matter on 23.10.2017 for objections of Respondent and for hearing before admission.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 11th day of October, 2017.